## GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3543 ANSWERED ON:26.04.2012 GUIDELINES FOR WOMEN EMPLOYEES Yadav Shri Om Prakash

## Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government is aware that the companies located in the National Capital Region particularly in Noida, Ghaziabad and Gurgaon are violating the guidelines for keeping female employees in office after permissible time;
- (b) if so, the details thereof;
- (c) whether Government is also aware that female employees are kept in office beyond duty hours even in the absence of any female supervisors in accordance with Government guidelines; and
- (d) if so, the action taken against such errant companies?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

- (a) & (b) Companies are not required to file such information with the Registrar of Companies/Regional Director, working under the Ministry of Corporate Affairs. Moreover no such complaint has been received by the Registrar of Companies/Regional Director concerned.
- (c) & (d) Registrar of Companies/Regional Director, working under the Ministry of Corporate Affairs have not received such complaints.